

AB
7

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH,
SITTING AT JAIPUR.

Date of Order: Jan. 17, 1990.

T.A No. 1412/86

Shri K-hem Chand

Plaintiff/
...Petitioner

Shri Khem Chand

present in person.

versus

Union of India & others

...Respondents.

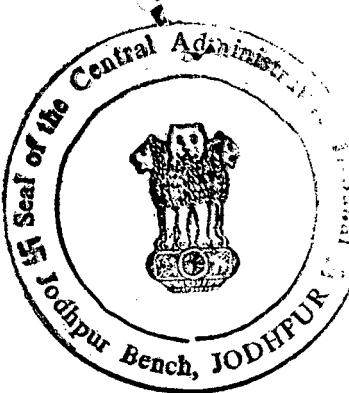
Shri Vineet Kothari

...Counsel for the Respondents.

CORAM

THE HON'BLE SHRI KAUSHAL KUMAR, VICE CHAIRMAN.

THE HON'BLE SHRI S.R. SAGAR, JUDICIAL MEMBER.



KAUSHAL KUMAR

In this suit, filed by the applicant in the court of Civil Judge, Alwar, which now stands transferred to this Tribunal under section 29(1) of the Administrative Tribunals Act, 1985, the plaintiff/petitioner has prayed for passing a decree for payment of amount, as indicated below:

1. Balance in the GPF account of the applicant

	Rs 2,382.00
2. Additional credits in GPF account	Rs 250.00
3. Medical Bills	Rs 166.20
4. Expenses incurred by the applicant	Rs 1,300.00
5. Damages	Rs 2,000.00
6. Interest on items No. 1 & 2 above	Rs 2,503.70
7. Cost of notice	Rs 50.00

Total	Rs 8,651.90

2. The learned counsel for the respondents Shri Kothari states that the respondents would be willing to pay the plaintiff amounts due to the ~~applicant~~/petitioner as mentioned at

- 2 -

serial Nos.1, 2 and 3 along with interest on the Provident Fund dues as admissible under the Rules till the date of actual disbursement.

3. The respondents are directed to make the payment to the applicant as undertaken by the learned counsel for the respondents as also the costs amounting to Rs.550.00 within a period of three months from today. The Transferred Application stands disposed of with the above directions.

~~(S.R.Sagar) 17/1/90~~
Judl Member

K. Kumar
17-1-90
(Kaushal Kumar)
Vice Chairman